THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) The information is being collected and will be laid on the Table of the House.

## Clearance for a bridge in Kanchipuram, Tamil Nadu

1584. DR. V. MAITREYAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that a bridge across Adyar connecting Tharapakkam and Anakaputhur villages in Kanchipuram district in Tamil Nadu is awaiting clearance over a linear stretch of 0.24 acre of land owned by Indian Air Force, Tambaram since 2011; and
  - (b) whether Government will give early clearance for the bridge in public interest?

THEMINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) and (b) Government of Tamil Nadu had sought land measuring 0.2471 acres in Anakaputhur contained within a pocket of 0.80 acres of Defence land for construction of left over portion of the elevated bridge across Adyar river. ÂIn principleÊ approval has been accorded to hand over the entire pocket of 0.80 acres of Defence land to the State Government.

## Crash of Indian Air Force flights

1585. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has taken a serious note of continuous crashes of nearly ten flights during the last six months, if so, the details thereof;
  - (b) the reasons for the failures of these air force flights; and
- (c) whether Government has noticed any human errors, apart from technical snags in these flights?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) Yes, Sir. The details of aircraft crashes during the last six months are as follows:

Types of aircraft crashed	Date
MiG-27 UPG	12.02.2019
HAWK Mk-132	19.02.2019

(b) and (c) Every aircraft accident/incident is thoroughly investigated by a Court of Inquiry to ascertain the cause of accident and the recommendations of the completed Court of Inquiry are implemented.

## Facilities provided to the Indian soldiers

†1586. SHRIMATI KANTAKARDAM: Will the Minister of DEFENCE be pleased to state:

- (a) the details of facilities being provided to Indian soldiers according to their eligibility;
- (b) whether Government has received any complaint regarding failure in providing facilities to soldiers as per their eligibility;
  - (c) if so, the details thereof in the current year and during last three years;
- (d) the details of action taken against the erring personnel in this case, during the said period; and
- (e) the details of the arrangements made by Government to monitor such complaints of soldiers?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) Indian soldiers are provided various facilities as per the terms and conditions of Service. These facilities include accommodation, ration, messing, sports and adventure, recreation, CSD, medical, LTC, library, schooling, postal etc.

- (b) No, Sir.
- (c) and (d) Do not arise.
- (e) A well established grievances redressal mechanism exists in the armed forces to dispose of such complaints in a time bound manner as and when received.

<sup>†</sup>Original notice of the question was received in Hindi.